

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-208/ND/2017

In the matter of :

I.C. Goyal @ Ishwar Chander Goyal & Anr.PETITIONER

Vs.

Registrar of Companies .. REGISTRAR

SECTION :

Under Section 252 (3)

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Ms. Gurkamal Hora Arora, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that pursuant to the order dated 02.11.2017, notice to the Official Liquidator has been duly taken on 10.11.2017 and actually served on 14.11.2017, as evidenced from the Tracking report obtained from Indian Postal Receipt. Ld. Counsel for the petitioner is directed to file an affidavit of service to this effect.

However, Ld. Counsel for the petitioner represents that one more notice to the O.L. may be permitted to be sent as the date of hearing was not stated to the OL in the earlier notice sent. Taking into consideration the said representation, the petitioner/applicant is directed to take one more notice to the OL intimating specifically the next date of hearing which is fixed on 21.12.2017. Official Liquidator, on receipt of notice, to file objections, if any, in relation to the maintainability of this petition/application.

List on 21.12.2017.

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit